

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:525
ANSWERED ON:23.11.2009
WOMEN WORKING UNDER NREGS
Meinya Dr. Thokchom

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether at least one-third of the job-card holders (workers) should be women under National Rural Employment Guarantee Scheme (NREGS);
- (b) if so, the name of authority which is going to ensure this at the ground level;
- (c) whether there is hardly or no provision for crÃ“che, drinking water, first-aid and shade for the workers of NREGS at the work site; and
- (d) if so, the details thereof and the name of agency or authority which should be held responsible for the absence of such provisions?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a): As per provisions contained in para 6 of Schedule II of NREG Act, 2005, priority shall be given to women in such a way that at least one-third of the beneficiaries shall be women who have registered and requested for work under this Act.

(b): The State Government is responsible for implementation of the Act's provision.

(c)& (d): Para 27 of Schedule II of NREG Act provides as under:

'The facilities of safe drinking water, shade for children and periods of rest and first-aid box with adequate material for emergency treatment for minor injuries and other health hazards connected with the work being performed shall be provided at the work site.'

Further, para 28 of Schedule II of the Act provides as under:

'In case the number of children below the age of six years accompanying the women working at any site are five or more, provisions shall be made to depute one of such women worker to look after such children.'

As mentioned in reply to part (b) of the Question, the State Government is responsible for implementation of provisions of the Act.